

The objects and the reasons of the Bill are that the Government of India has enacted the Special Economic Zones Act, 2005 for establishment, development and management of the Special Economic Zones throughout the country. In order to facilitate and accelerate the setting up of SEZs in the State of Andhra Pradesh and to complement the provisions of the said Central Act, the State Government proposes to enact a law in its application to that State.

The Andhra Pradesh SEZ Bill, 2005 is under active consideration of the Government.

**Representations from welfare associations of CPMFS**

1078. SHRI PRASANTA CHATTERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received a number of representations from All India Central Para-Military Forces Ex-servicemen Welfare Association;

(b) whether it is a fact that the representations contain number of genuine grievances; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes Sir.

(b) and (c) The representations contained several demands. Some demands such as establishment of Welfare and Rehabilitation Board (WARB), Central Police Canteen (CPC), Medical facility and Scholarship for para military personnel have been addressed.

**Development package from naxal affected areas**

1079. SHRI K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Planning Commission is considering a development package for the naxal affected areas;

(b) if so, the draft plan proposed by the Ministry of Home Affairs; and

(c) what is the present status of the package?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The Planning Commission has initiated the process of preparing an Integrated Action Plan (IAP) for the focus 35 districts affected by Left Wing Extremism (LWE) with the help of State Governments, district Administration and elected representatives. The IAPs are being finalised in consultation with district administration & other stake-holders. The issue was also discussed in the National Development Council (NDC) meeting held on 24th July, 2010.

**Low police ratio as per international norms**

†1080. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there are only 160 Jawans of Police against one lac people in India which is very low as per international norms;

(b) if so, the details thereof;

(c) whether Government is formulating any policy or proposing to bring any proposal in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per data compiled by the Bureau of Police Research & Development, as on 1.1.2008, the sanctioned and actual strength of police personnel at all India level per one lakh population (police-population ratio) in India is 153.08 and 129.65, respectively. The detailed information of police-population ratio in India as on 1.1.2008 is given in the Statement (see below). The minimum UN norm is 220.

(c) and (d) No, Sir. "Police" being a State subject as per VII Schedule to the Constitution of India, the responsibility to fill up the vacancies in police and to improve the police-population ratio rests with the respective State Governments. However, the State Governments have been advised from time to time in various forums by the Ministry to fill up the existing vacancies in police forces.

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†Original notice of the question was received in Hindi.